

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 77 OF 2018 &**  
**IA NOS. 318, 808 & 873 OF 2018**

**Dated:** 17<sup>th</sup> July, 2018

**Present:** **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Company Ltd. .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Rimali Batra

Counsel for the Respondent (s) : Mr. S. Venkatesh  
Mr. Sandeep Rajpurohit  
Ms. Nishtha Kumar for R-2

Mr. Aman Anand  
Mr. Aman Dixit for R-3

Ms. Raveena Dhamija  
Mr. Rahul Chauhan (Rep) for R-4

Mr. Alok Shankar  
Ms. Pooja Gupta Nayantara for R-5

**ORDER**

**(On IA NO. 873 OF 2018- Delay in filing reply)**

The learned counsel, Ms. Raveena Dhamija appearing for the fourth Respondent submitted that, there is a delay of 43 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the fourth Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the fourth Respondent and after perusal of the application explaining the delay in filing

the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

**(On IA NO. 808 OF 2018- Delay in filing rejoinder)**

The learned counsel, Ms. Rimali Batra appearing for the Appellant submitted that, there is a delay of 15 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA is allowed.

**APPEAL NO. 77 OF 2018 &  
IA NO. 318 OF 2018**

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents submitted that, pleadings in this matter are over.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

List this matter for hearing on **13.11.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**